

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

O.A. No.72 of 1996

Tuesday, this the 20th day of February, 1996

CORAM

HON'BLE MR JUSTICE CHETTUR SANKARAN NAIR, VICE CHAIRMAN
HON'BLE MR S P BISWAS, ADMINISTRATIVE MEMBER

M K Sivaraman, S/o Krishnan Nair,
Casual Mazdoor, Office of the Sub Divisional
Officer, Telegraphs, Chalakudy.
Residing at Painkayil House,
P.O. Vellinkulangara.

.. Applicant

By Advocate Mr M R Rajendran Nair.

Vs

- 1 The Sub Divisional Officer, Telegraphs,
Chalakudy.
- 2 The General Manager, Telecommunications,
Trichur.
- 3 Union of India represented by
Secretary to Government of India,
Ministry of Communication, New Delhi.

.. Respondents

By Advocate Mr S Radhakrishnan, Addl.CGSC.

The application having been heard on 20th February 1996,
the Tribunal on the same day delivered the following :

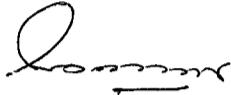
O R D E R

CHETTUR SANKARAN NAIR(J), VICE CHAIRMAN

Applicant challenges an order by which he was
'temporarily removed' from duty. We asked the standing
counsel regarding the meaning of this unusual expression,
unusual as they are in Service Law. He submits that
applicant will be reengaged forthwith, and that it is
unnecessary to go into the nature of the impugned order.

We record the submission and dispose of the application without expressing any opinion on the merits of the contentions. No costs.

Dated the 20th February, 1996.


S P BISWAS
ADMINISTRATIVE MEMBER


CHETTUR SANKARAN NAIR (J)
VICE CHAIRMAN

P/20-2